

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2559  
ANSWERED ON:16.12.2008  
FINANCIAL ASSISTANCE TO NGOS  
Khaire Shri Chandrakant Bhaurao;Prasad Shri Hari Kewal

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the details of the financial assistance provided by the Government to Non-Governmental Organisations (NGOs) in the country including Uttar Pradesh during each of the last three years and the current year, NGO-wise and State-wise;
- (b) the details of the schemes under which assistance has been provided;
- (c) the details of the NGOs found involved in various irregularities, State-wise;
- (d) whether the Government has blacklisted some NGOs;
- (e) if so, the details thereof along with the nature of irregularities committed; and
- (f) the steps taken by the Government to check such irregularities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): Details of funds released to Non-Governmental Organisations (NGOs) in the country including Uttar Pradesh during 2005-06 and 2006-07 are available in the Annual Reports of this Ministry for the years 2006-07 (page Nos.260-292) and 2007-08 (page Nos.286-315). These Annual Reports are also available at the Ministry's web-site [www.education.nie.in](http://www.education.nie.in). Consolidated details of funds released during 2007-08 will be available only by the end of this year and for the year 2008-09, it would be available by the end of next year.

(b): The Centrally Sponsored Schemes under which assistance has been provided to NGOs, inter alia, include the following:

1. Education Guarantee Scheme & Alternative and Innovative Education (EGS & AIE)
2. Support to NGOs for Adult Education
3. Jan Shikshan Sansthan (JSS)
4. State Resource Centres (SRCs)
5. Scheme for Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary & Higher Secondary Schools now known as Access with Equity
6. Integrated Education for the Disabled Children (IEDC)
7. Scheme of Vocationalisation of Secondary Education at +2 level
8. Scheme of Assistance for Strengthening Education in Human Values

(c) to (e): A few instances of complaints against certain Non-Governmental Organisations (NGOs) have come to the notice of the Government under the Centrally Sponsored Schemes (CSS), namely 'Integrated Education for the Disabled Children' (IEDC) and the erstwhile scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools'. List of blacklisted NGOs during the years 2005-06 to 2007-08 is at Annexure.

(f): All the Schemes being run through Non-Governmental Organisations (NGOs) have an inbuilt mechanism for post-sanction monitoring and review. Remedial action is taken in consultation with the State Governments, wherever necessary, including the blacklisting of the NGOs. Such NGOs are then no more entitled for Government Grants. The Government, from time to time, also reviews and modifies the existing schemes with a view to plug the loopholes in the schemes, if any.